

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

WP No. 23532 of 2026

(RITESH INANI Vs THE STATE OF M.P. AND OTHERS)

Dated : 25-06-2026

Shri Shrvan Kumar Lahoti and Shri Jayesh Mehta -Advocates along with Shri Ritesh Inani, petitioner in person.

Dr. Amit Bhatia -GA for the respondents/State.

Shri Manoj Kumar Agrawal -Advocate for the Intervener.

Shri Rishi Tiwari -Advocate for the respondent/Indore Municipal Corporation.

This matter relates to a gas pipeline blast due to illegal boring activity.

On 24.06.2026, this Court directed the learned counsel for the State to take instructions in the matter regarding the petitioner's grievance that the injured persons were being charged for medical expenses by Bombay Hospital, Indore.

In response, Shri Rishi Tiwari, learned counsel appearing for the Indore Municipal Corporation, apprised this Court that necessary instructions have already been issued to Bombay Hospital, Indore, directing them not to charge any amount from the injured individuals.

An application for intervention has also been filed on behalf of Shri Yashveer Jhala, the brother of Ms. Jini Jhala, who sustained severe injuries in the blast incident. He submitted that although a surgery was performed yesterday, but specialized treatment for such extensive burn injuries is exclusively available at Zydus Hospital, Ahmedabad, and therefore, the

family intends to shift Ms.Jini Jhala to the said hospital.

On due consideration of the submissions and upon a perusal of the photographs of the victim, this Court is inclined to accept the said prayer. Accordingly, the learned counsel for the State is directed to ensure that the injured, Ms. Jini Jwala, is airlifted from Indore to Ahmedabad as expeditiously as possible for treatment at Zydus Hospital, Ahmedabad.

In this regard, proper arrangements be made by the Commissioner, Health Department, Bhopal, Collector, Indore and CMHO, Indore.

Let the compliance report of this order be also filed by Tuesday i.e. 30.06.2026.

Needless to say, all the expenses of Ms.Jini Jhala's treatment shall be borne by the State Government.

(SUBODH ABHYANKAR)
JUDGE

(JAI KUMAR PILLAI)
JUDGE

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